

ITEM NO.17

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1151/2017

VIDHI CENTRE FOR LEGAL POLICY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 10-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Raju Ramachandran, Sr. Adv.
Ms. Rashmi Nandakumar, Adv. [AOR]
Ms. Pallavi Mohan, Adv.
Ms. Dhvani Mehta, Adv.

For Respondent(s) Mr. K.K. Venugopal, AG
Mr. K. Radhakrishnan, Sr. Adv.
Mr. Ravinder Kumar Verma, Adv.
Mr. Raj Bahadur Yadav, Adv.
Ms. Saudhamini Sharma, Adv.
Mr. Sayooj Mohandas M., Adv.
Mr. Arvind Kumar Sharma, Adv.
Mr. Shalinder Saini, Adv.
for
Mr. B.V. Balaram Das, Adv. [AOR]

High Court of Meghalaya Mr. Sanjai Kumar Pathak, Adv. [AOR]
Ms. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mr. Akhilendra Singh, Adv.

State of Tamil Nadu Mr. K.V. Vijayakumar, Adv. [AOR]
Ms. Maitreyee Mishra, Adv.
Mr. K.V. Ram Kumar, Adv.

Mr. Jagjit Singh Chhabra, AOR
Mr. Varinder Kumar Sharma, AOR

State of Odisha Mr. Shibashish Misra, Adv. [AOR]
Mr. Chandan Kumar Mandal, Adv.

State of M.P. Mr. Arjun Garg, Adv. [AOR]
Mr. Aakash Nandolia, Adv.
Mr. Manish Yadav, Adv.

State of Punjab	Ms. Uttara Babbar, Adv. [AOR] Ms. Bhavana Duhoon, Adv. Ms. Deboshree Mukherjee, Adv. Mr. Guntur Prabhakar, AOR Mr. Gopal Singh, AOR
State of Maharashtra	Ms. Deepa M. Kulkarni, Adv. Mr. Nishant Ramakantrao Katneshwarkar, AOR
State of Chhattisgarh	Mr. Aniruddha P. Mayee, Adv. [AOR] Mr. A. Selvin Raja, Adv. Mr. Chirag Jain, Adv.
State of J&K	Mr. G.M. Kawoosa, Adv. Mr. M. Shoeb Alam, Adv.
State of Sikkim	Ms. Aruna Mathur, Adv. Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Ms. Geetanjali, Adv. for M/s. Arputham Aruna And Co., Adv. [AOR]
High Court of Patna	Ms. Tanya Chaudhry, Adv. Ms. Pratyusha Priyadarshini, Adv. for M/s. Parekh & Co., Adv. [AOR] Mr. Rohit K. Singh, AOR Mrs. Anil Katiyar, AOR
A&N Administration	Ms. G. Indira, Adv. [AOR] Mr. K.V. Jagdishvaran, Adv.
State of Gujarat	Ms. Hemantika Wahi, Adv. [AOR] Ms. Jesal Wahi, Adv. Ms. Vishakha, Adv.
State of Assam	Mr. Shuvodeep Roy, Adv. [AOR] Mr. Sayooj Mohandas M., Adv. Mr. Somnath Banerjee, Adv.
State of Goa	Mr. Pratap Venugopal, Adv. Ms. Surekha Raman, Adv. Mr. Santosh Rebello, Adv. Mr. Anuj Sarma, Adv. Ms. Niharika, Adv. For M/s. K.J. John And Co., Adv. [AOR]

- State of Tripura** Mr. Shuvodeep Roy, Adv.
Mr. Rituraj Biswas, Adv.

Mr. Yashvardhan, Adv.
Mr. Apoorv Shukla, Adv.
Mr. Puneet Kumar, Adv.
- State of U.P.** Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, Adv. [AOR]
- State of Kerala** Mr. G. Prakash, Adv. [AOR]
Mr. Jishnu M.L., Adv.
Mrs. Priyanka Prakash, Adv.
Mrs. Beena Prakash, Adv.
- State of Karnataka** Mr. V.N. Raghupathy, Adv. [AOR]
Md. Apzal Ansari, Adv.

Dr. Monika Gusain, Adv. [AOR]
Mr. C. Colomon, Adv.
- State of W.B.** Mr. Suhaan Mukerji, Adv.
Ms. Astha Sharma, Adv.
Mr. Abhishek Manchanda, Adv.
Ms. Kajal Dalal, Adv.
for
M/s. PLR Chambers And Co., Adv. [AOR]
- State of Nagaland** Mrs. K. Enatoli Sema, Adv.
Mr. Amit Kumar Singh, Adv.
Mr. Z.H. Isaac Haiding, Adv.

Mr. S. Udaya Kumar Sagar, AOR
- State of Uttarakhand** Mr. Krishnam Mishra, Adv.
Mr. Abhishek Atrey, Adv. [AOR]
- State of H.P.** Mr. Abhinav Mukerji, AAG, U.P.
Mrs. Bihu Shama, Adv.
Mr. Siddharth Garg, Adv.
- State of Meghalaya** Mr. Ranjan Mukherjee, Adv.
Mr. K.V. Kharlingdoh, Adv.
Mr. Daniel Stone Lyngdoh, Adv.
- Govt. of Puducherry** Mr. V.G. Pragasam, Adv. [AOR]
Mr. S. Prabu Ramasubramanian, Adv.

Mr. Praveen Swarup, Adv.
Mr. Ajay Bansal, Adv.
Mr. Gaurava Yadava, Adv.

State of Manipur Mr. Leishangthem Roshmani Kh., Adv.
 Ms. Maibam Babina, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Raju Ramachandran, learned senior counsel has filed certain 'Suggestions' as part of his submissions. He has given 11 suggestions.

Out of the 11 suggestions, suggestion nos.10 and 11 pertain to the legislative realm. Mr. Venugopal, learned Attorney General would pray for six weeks' time in respect of these two aspects.

As far as the other 9 suggestions are concerned, prima facie we are of the view that they would fall within the executive sphere. The said suggestions are - (i) Awareness, Sensitisation and Dissemination of action taken; (ii) Non-discrimination; (iii) Pensionary benefits for persons affected by leprosy; (iv) Healthcare and Rehabilitation; (v) Housing assistance; (vi) Education; (vii) Employment and livelihood; (viii) Welfare; and (ix) Language and Expression.

We would request Mr. Venugopal, learned Attorney General to assist with regard to the aforesaid 9 aspects by filing his suggestions within four weeks hence.

All the States shall file their response with regard to the steps taken and to be taken, keeping in view the constitutional goal.

List after six weeks.

(Subhash Chander)
AR-cum-PS

(H.S. Parasher)
Assistant Registrar